

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM-ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Abdul Hafeez
CC No. 455/2019

14.07.2020

Present: None.

In view of Circular No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 notice be issued to both the parties/counsels for taking their consent for hearing the arguments **only via Video Conferencing** as per earlier order/ as per procedure. Such notice be issued by the Ahlmad/Asstt. Ahlmad/Reader, on the date returnable for **17.07.2020** through electronic mode/ WhatsApp/ email ID. The response may be sent **on the mobile of the concerned staff** who has issued the notice through electronic means or on the email ID **readeracmm02radc@gmail.com**. The counsel may also choose to have their application/stage of charge decided only upon the filing of written submissions through designated email ID as provided if they do not want to address arguments through Video Conferencing.

It is however, clarified that **if no consent is given or received** in terms aforesaid by the counsels/parties, **the case would automatically stand adjourned en bloc** as per the above mentioned circular and in such a case the matter would be taken up only upon the resumption of the normal functioning of the court. **In case there are more than one accused**, consent should come from all the counsels/parties for taking up the matter through Video Conferencing. The Ahlmad/Asstt. Ahlmad is directed to make a note on the file if no response is received and if response is received, to take a print out of the response from the electronic instrument and tag the same at the proper place.



(ASHOK KUMAR)
ACMM-2 CUM ACJ, ROUSE
AVENUE COURT, NEW DELHI-
14.07.2020